CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.M.A.398 of 1996 M.A.236 of 1996 B.A.834 of 1996

Date of Order: 21.5.1998

Present: Hon'ble Mr. Justice S. N. Mallick, Vice-Chairman.
Hen'ble Mr. S. Dasgupta, Administrative Member.

KAJAL KUMAR CHOWOHURY

Vs.

UNION OF INDIA & ORS. (TELECOM)

For the applicant: Mr.H.Chakraberty: counsel. For the respondents: Mrs.Kanika Banerjee: counsel.

ORDER

S.N.Mallick, V.C.

Affidavit of service has been filed today. The same be kept with the rocord.

- 2. We have heard the ld.counsel appearing for the applicant and the ld.counsel appearing for the respondents and have also gene through the annexures. The D.A. is admitted for adjudication. Reply to the D.A. is on record. The ld.counsel appearing for the applicant prays for leave to file a rejeinder. Such rejeinder be put in within four weeks from date.
- 3. We have considered the miscollaneous applications, being M.A.398 of 1996 and M.A.236 of 1996, wherein the applicant has prayed for certain intorim orders restraining the respondents from giving further officiating appointment or ad-hoc promotion to the private respondents. Such interim prayers cannot be granted without final adjudication of the matter in issue. In the circumstances, we do not find any reason to pass any interim order, as prayed for in the two MAs.
- 4. Both the M.A.s are rejected. Wer however, provide that any such appointment given to the private respondents will abide by the final result of the G.A.
- 4. The G.A. will come up for hearing on its turn according to its chronological position. Liberty to pray for early hearing after the matter is ready.